

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 295/2012

S.RAJASEEKARAN

Petitioner(s)

VERSUS

UNION OF INDIA AND ORS.

Respondent(s)

([MR. GAURAV AGRAWAL, SENIOR ADVOCATE IS AMICUS CURIAE [REPORT OF THE STEERING COMMITTEE]

IA No. 58244/2023 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 202442/2023 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 83948/2024 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 33035/2021 - CLARIFICATION/DIRECTION

IA No. 152077/2023 - CLARIFICATION/DIRECTION

IA No. 71387/2023 - CLARIFICATION/DIRECTION

IA No. 36568/2024 - EXEMPTION FROM FILING O.T.

IA No. 71331/2023 - INTERVENTION APPLICATION

IA No. 64319/2024 - PERMISSION TO ADD FURTHER ADDITIONAL PRAYERS IN THE APPLICATION FOR DIRECTION

IA No. 24141/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 191344/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 43519/2024 - PERMISSION TO FILE APPLICATION FOR DIRECTION

IA No. 127506/2024 - PERMISSION TO FILE APPLICATION FOR DIRECTION

IA No. 36566/2024 - PERMISSION TO FILE APPLICATION FOR DIRECTION

IA No. 127111/2024 - PERMISSION TO FILE APPLICATION FOR DIRECTION

IA No. 119142/2024 - PERMISSION TO FILE APPLICATION FOR DIRECTION

IA No. 77921/2024 - PERMISSION TO FILE APPLICATION FOR DIRECTION

IA No. 76249/2024 - PERMISSION TO FILE APPLICATION FOR DIRECTION)

Date : 20-08-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

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For Respondent(s)

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Ms. Nidhi Jaswal, AOR
Mr. Shiv Mangal Sharma, AAG
Ms. Shalini Singh, Adv.
Ms. Awantika, Adv.

UPON hearing the counsel the Court made the following
O R D E R

For passing further directions regarding hit and run accidents, list on 27th August, 2024 at the end of the Cause List.

Apart from passing the orders in terms of the suggestions of the learned senior counsel appointed as amicus curiae, the Court will also consider of issuing directions regarding development of portal not only by every State but also by the Government of India. Directions will have to be issued regarding accompaniments of Form III appended to the Compensation to Victims of Hit and Run Motor Accidents Scheme, 2022

so that the General Insurance Corporation of India is able to make online transfer to the account of the persons held entitled to the compensation. The other issue which we have to consider is about cashless treatment to the victims of the road accidents.

For passing further orders on the above aspects, list on 27th August, 2024 at the end of the Cause List.

For dealing with the issue of implementation of Section 136A of the Motor Vehicles Act, 1988 and for passing the orders thereon, list on 2nd September, 2024 at the end of the Cause List.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER